एकाधिकार ग्रायोग के पास विचाराधीन मामले पार के श्री पंढरीनाथ सीतारामजी पाटिल : क्या विधि, न्याय ग्रीर कंपनी कार्य मन्नी यह बनाने की कृपा करेगे कि :

- (क) एकाधिकार ग्रायोग के पास इस समय कितने मामले विचाराधीन हैं; ग्रौर
- (ख) इन को कब तक निपटा दिए जाने की सभावना है  $^{7}$

†[CASES PENDING WITH MONO-POLIES COMMISSION

410. SHRI P. S. PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases pending decision with the Monopolies Commission at present; and
- (b) the time by when these cases are likely to be disposed of?]

विधि, न्याय ग्रीर कन्धनी कार्य मंत्रालय में राज्य मंत्री (श्री डी० ग्रार० चण्हाण ): (क) एकाधिकार एव निवंत्धनकारी व्यापार प्रथा ग्रायोग को पुन. जाच हेतु, र्माधनियम, के ग्रध्याय 3 के ग्रन्तगंत सर्दाभत, ग्यारह प्रस्ताव उमके पाम इम ममय लिम्बन है।

(ख) यह उल्लेख करना कठिन है कि स्रायोग द्वारा किस समय तक इन मामलो के निपटान किये जाने की सभावना है। एकाधिकार एवं निबन्धनकारी ब्यापार प्रथा प्रधिनियम की धारा 30 की उप-धारा (2) ग्रायोग को रिपोर्ट प्रस्तुत करने के लिए केवल जब द्यायोग ने लिखित रप में विश्रेष कारणों का उल्लेख किया हो या उसकी राय में कि कथित 90 दिवस की भ्रवधि में रिपोर्ट प्रस्तुत नहीं की जा सकती है के मिवाय 90 दिवस की समयावधि निर्धारित करती है। 11 लम्बित मामलो मे मे 9 मे घायोग, समय-समय पर रिपोर्ट प्रस्तुत करने के लिए समयावधि बढाता रहा है भीर इस प्रकार की भ्रवधि बढाने की अनुमति हेत् उमने विशेष कारणो का उल्लेख भी किया है। दो लम्बित प्रस्तावो पर रिपोर्ट श्रभी देय नहीं है।

ITHE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) Eleven proposals under Chapter III of the Act referred to the Monopolies and Restrictive Trade Practices Commission for further inquiries are pending with it at present.

(b) It is difficult to indicate the time by which these cases are likely to be disposed of by the Commission. Section 30 sub-section (2) of the M.R.T.P. Act lays down the time-limit of 90 days tor Commission to make reports except when the Commission, for special reasons recorded by it in writing, is of opinion that reports cannot be made by it within the said period of 90 days. In 9, out of the 11 pending cases, the Commission has been from time to time extending the timelimit for submission of the report and has also recorded special reasons for allowing such extensions. The reports on the remaining two pending proposals are not yet due.]

411. [Transferred to the 16th May, 1973.]

APPOINTMENT OF ENGINEERS IN D.E.S.U.

412. MISS SAROJ PURUSHOTTAM KHAPARDE: Will the Minister of IRRI-GATION AND POWER be pleased to state:

- (a) whither any inquiry has been instituted into the complaints of the Delhi Electricity Supply Undertakings Engineers' Association regarding the appointment of about 30 engineers by the administration without having proper qualifications and also by offering them low grades; and
- (b) if so, what is the result of such an enquiry?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b) The Chairman, Delhi Electric Supply Committee (DESC), has reported that the D.E.S.C. had passed a resolution on 6-6-1972 to the effect that the orders of appointment of Assistan Engineers in